



2026:AHC-LKO:20051

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1479 of 2026

Raj Kumar

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt.
Govt. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Gauri Suwan Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 15

HON'BLE KARUNESH SINGH PAWAR, J.

Heard learned counsel for the accused-applicant and learned A.G.A. for the State, as well as perused the record.

Learned counsel for the applicant submits that in the gang chart, one case has been shown against the applicant. In the said solitary case, the applicant has already been enlarged on bail. The bail order is on record as Annexure-3 to the bail application. Apart from that, there is no other criminal history of the applicant.

It has further been submitted that the applicant is in jail since 11.02.2026 and, in case the facility of bail is granted, there is no apprehension that he will flee from the judicial process. It is further submitted that the applicant shall abide by all orders passed by the court below and will co-operate in the speedy trial of the case.

Learned A.G.A. has opposed the prayer for bail but has not disputed the factual submissions made by learned counsel for the accused-applicant.

On due consideration of the fact that in the solitary case mentioned in the gang chart the applicant has already been enlarged on bail, and apart from the said case there is no other criminal history of the applicant, as well as considering that the applicant is languishing in jail since 11.02.2026, this Court finds it to be a fit case for enlarging the applicant on bail.

Accordingly, the bail application is allowed.

Let the applicant, **Raj Kumar**, involved in FIR/Case Crime No. 38 of 2026, under Sections 2 kha, (1), (11), 3(1) of the U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986, Police Station Ashiyana, District Lucknow be released on bail on furnishing a personal bond and two sureties in the like amount to the satisfaction of the court concerned, with the following conditions imposed in the interest of justice:

The applicant shall not tamper with the evidence during the trial.

The applicant shall not pressurize or intimidate the prosecution witnesses.

The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer, or otherwise tamper with the evidence.

The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. In case of default of this condition, it shall be open to the trial court to treat it as abuse of the liberty of bail and pass appropriate orders in accordance with law.

The applicant shall submit an undertaking on affidavit in terms of Section 19(4) of the U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986, that he will not indulge in any criminal activity or misuse the liberty of bail.

The applicant shall remain present before the trial court on each date fixed, either personally or through counsel. In case of his absence without sufficient cause, the trial court may proceed against him under Section 229-A of the Indian Penal Code (now Section 269 of the Bharatiya Nyaya Sanhita, 2023).

In case the applicant misuses the liberty of bail during trial and, in order to secure his presence, proclamation under Section 82 Cr.P.C. (now Section 84 BNSS) is issued, and if he fails to appear before the court on the date fixed in such proclamation, the trial court shall initiate proceedings against him in accordance with law under Section 174-A IPC (now Section 209 of the Bharatiya Nyaya Sanhita, 2023).

It is clarified that the observations made in this order are confined to

the present bail application and shall have no bearing on the merits of the trial.

March 19, 2026
Madhu J.R/P.S

(Karunesh Singh Pawar,J.)